

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 28/2016  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. R.VARADHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 27.02.2017

NAME OF THE COMPANY: San Marg Fern India Pvt. Ltd  
Vs  
PACL

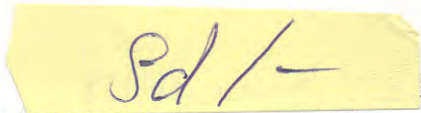
SECTION OF THE COMPANIES ACT: 433(e), 438 and 439

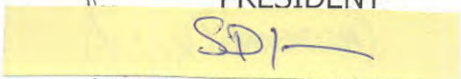
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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**ORDER**

Even on the second call no one is present on behalf of the petitioner. In terms of the notification dated 07.12.2016 an affidavit complying with the provisions of Insolvency Bankruptcy Act 2016 was required to be filed within 60 days from the date of enforcement of the notification. The notification has come into force w.e.f. 15<sup>th</sup> December, 2016. The period of 60 days is already over on February 13, 2017 and no affidavit has been filed.

In terms of the notification the petitioner is dismissed with liberty to the petitioner to file a fresh petition under IBC 2016, if so advised.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(R. VARADHARAJAN)  
MEMBER (J)